

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5643/2025

[Arising out of impugned interim order dated 21-01-2025 in WP(C) No. 760/2025 and CMAPPL No. 3772/2025 passed by the High Court of Delhi at New Delhi]

PARAMJEET SINGH GAHLAUT & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 24-02-2025 These petitions were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN**

For Petitioner(s) :

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Rahul Goel, Adv.
Ms. Anu Monga, Adv.
Mr. Shobhit Sharma, Adv.
Ms. Aditi Sharma, Adv.
Mr. Avinash Mathews, Adv.
Ms. Prakriti Rastogi, Adv.
Mr. Yash Agarwal, Adv.
Mr. Shivendra Singh, AOR

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

**Heard the learned senior counsel appearing for the
petitioners.**

**Our attention is invited to clause (3) of Regulation
46 of the Competition Commission of India (General)
Regulations, 2024 as well as clause (c) of Regulation 47.
By filing an Interlocutory Application, our attention is
invited to the Notice dated 18th February, 2025 issued by**

the Deputy Director General of the Competition Commission of India addressed to the first petitioner calling upon him to appear on 25th February, 2025 pursuant to the Summons under Section 41(2) read with Section 36(2) of the Competition Act, 2002.

By way of interim order, we direct that no proceedings shall be conducted on the basis of the said Notice dated 18th February, 2025.

Issue notice returnable on 24th March, 2025.

We make it clear that, in the meanwhile, it will be open for the Delhi High Court to proceed with the hearing of the pending petition. The impugned order records that the High Court has declined to grant ad-interim order. However, the High Court is free to hear the parties on the prayer for interim relief as well.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER